

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2920  
ANSWERED ON:30.07.2014  
RULING ON BOUNDARY DISPUTE  
Owaisi Shri Asaduddin;Scindia Shri Jyotiraditya Madhavrao

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether any Tribunal has recently announced a ruling regarding India Bangladesh Maritime Delimitation;
- (b) if so, the details thereof and the reaction of the Government in this regard;
- (c) whether the dispute over the maritime boundary between India and Bangladesh is likely to be finally resolved after the said ruling and if so, the details thereof; and
- (d) the extent to which the said decision is likely to boost the bilateral ties and areas of development between the two countries?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (DR) V. K. SINGH (RETD)]

(a) to (d) The Arbitration Tribunal for Delimitation of Maritime Boundary between India and Bangladesh, established under Annex VII of the UN Convention of Law of the Sea (UNCLOS), rendered its award on July 7, 2014, keeping in mind the competing claims of the two countries. The Award is final and binding on both the Parties.

The award puts an end to a long standing issue between India and Bangladesh which has impeded the ability of both countries to fully exploit the resources in that part of the Bay of Bengal. The peaceful settlement of this issue on the basis of international law symbolizes friendship, mutual understanding and goodwill between the two countries.